



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jul/202122/3

DATED: 12/08/2021

Please Note

- i. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

MEETING No. NC/6/MEET/Jul/202122/3 **DATE HELD ON:** 12/08/2021

Meeting No. NC/6/MEET/Jul/202122/3 dated 12/08/2021 of Norms Committee - VI for the year 2021-22 was held on 12/08/2021 under the Chairmanship of Shri ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Anil Aggarwal, Addl.DGFT	DGFT

2	Shri Shaish Kumar, Technical Consultant	DGFT
3	Shri D.N. Mathur, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Senior Investigating Officer.	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	MoFPI

MEETING NUMBER: NC/6/MEET/Jul/202122/3 **DATED:** 12/08/2021 **HELD ON:** 12/08/2021

1	Case No.: HQRNORM APPLY 00130738AM22	Party Name:RADHA INDUSTRIES	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00130738AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority i.e., MoFPI; i) The process flow chart explicitly showing the details of manufacturing process and the wastage claimed at all stages with justification. ii) The bill of material/mass balance sheet of the processing involved. iii) Any value realised from process by-products. The case stands deferred to 09.09.2021.			

TA Comments : NA

2	Case No.: HQRNORM APPLY 00144590AM22	Party Name:VISCUS OILS PVT. LTD.,	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00144590AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1; i) Manufacturing process in detail including Chemistry ii) End use of the export item iii) Justification of use of edible grade of oil and its complete specification. The case stands deferred to 09.09.2021.		

TA Comments : NA

3	Case No.: HQRNORM APPLY 00021679AM22	Party Name:B.P. WIRE INDUSTRY	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Rejected
	HQ File Number: HQRNORM APPLY 00021679AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and noted that the import item is Areca nuts in splits against export of flavoured supari. The Committee observed that except addition of flavour, there is no other manufacturing activities have been done. The Committee therefore, decided to reject the case. RA may take subsequent consequential action accordingly.		

TA Comments : NA

4	Case No.: 018505000014AM11	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Withdrawn
	HQ File Number: 018505000014AM11	RA File Number: 039404001104 AM10	Lic No/Date: 0310565979 23/03/2010	
	Decision Remarks:		NC considered the case as per agenda and noted that RA, Mumbai vide email dated	

		30.07.2021 has informed that the subject AA of the firm has already been redeemed. The Committee therefore, decided to withdraw the case from the agenda.
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TA Comments : NA

5	Case No.: 018505000013AM11	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Withdrawn
	HQ File Number: 018505000013AM11	RA File Number: 039404001103 AM10	Lic No/Date: 0310566492 25/03/2010	
	Decision Remarks:		NC considered the case as per agenda and noted that RA, Mumbai vide email dated 30.07.2021 has informed that the subject AA of the firm has already been redeemed. The Committee therefore, decided to withdraw the case from the agenda.	

TA Comments : NA

6	Case No.: 018505000012AM11	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Withdrawn
	HQ File Number: 018505000012AM11	RA File Number: 039404001099 AM10	Lic No/Date: 0310567309 30/03/2010	
	Decision Remarks:		NC considered the case as per agenda and noted that RA, Mumbai vide email dated 30.07.2021 has informed that the subject AA of the firm has already been redeemed. The Committee therefore, decided to withdraw the case from the agenda.	

TA Comments : NA

7	Case No.: HQRNORM REVIW00112311AM22	Party Name:CHHAJED FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM REVIW00112311AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is for review of the earlier decision of the Committee. However, the firm has provided neither RA File No. nor AA number to find out the case and to know what decision was taken earlier. The Committee therefore decided to ask the firm to furnish RA File No. of the case and AA No. for further necessary action. The case stands deferred to 09.09.2021.		

TA Comments : NA

8	Case No.: 018505000097AM16	Party Name:JEWEL CONSUMER CARE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: 018505000097AM16	RA File Number: 342404000182 AM16	Lic No/Date: 3410041597 15/10/2015	
	Decision Remarks:		NC considered the case as per agenda and noted that being an old case, RA Vadodara was requested to furnish the present status of the case, which is awaited. The Committee decided to send a reminder to RA Vadodara to furnish information immediately. The case stands deferred to 09.09.2021.	

TA Comments : NA

9	Case No.: 018505000051AM17	Party Name: FERRERO INDIA PRIVATE LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Approved
	HQ File Number: 018505000051AM17	RA File Number: 039404000167 AM17	Lic No/Date: 0310805007 30/05/2016	

	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/7/2016-ED dated 12.07.2021, allowing the following inputs; Export Item Kinder Joy Chocolate (Net wt. 347200 Kgs) 1200000 numbers Import Item Net Quantity(gm) per 100 gm of KJ Wastage% Gross Quantity (gm per 100 gm) i) Milk Chocolate 5.714 3.00 5.885 ii) Cocoa Powder 3.367 4.06 3.504 iii) Vanilla Flavour 0.039 0.83 0.039 iv) Malt Extract Powder 0.395 2.58 0.405 v) Hazelnut Flavour 0.084 2.00 0.086 RA may take subsequent consequential action accordingly.
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TA Comments : NA

10	Case No.: 018505000027AM17	Party Name:PURE TROPIC	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Withdrawn
	HQ File Number: 018505000027AM17	RA File Number: 322404000006 AM17	Lic No/Date: 3210077906 06/06/2016	
	Decision Remarks:	NC considered the case as per agenda and noted that RA, Coimbatore vide email dated 04.08.2021 has informed that the subject AA of the firm has been surrendered, unutilised and cancelled vide 32/80/165/178/AM17 dated 28.07.2016. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

11	Case No.: 018505000121AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: 018505000121AM17	RA File Number: 039404000722 AM17	Lic No/Date: 0310809128 11/11/2016	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/7/2016-ED dated 12.07.2021, allowing the following inputs; Export Item Kinder Joy Chocolate (Net wt. 620000 Kgs) 2000000 numbers Import Item Net Quantity(gm) per 100 gm of KJ Wastage% Gross Quantity (gm per 100 gm) i) Cocoa Powder 3.969 4.79 4.159 ii) Vanilla Flavour 0.075 1.59 0.076 iii) Malt Extract Powder 0.419 2.74 0.430 iv) Hazelnut Flavour 0.087 2.07 0.089 RA may take subsequent consequential action accordingly.		

TA Comments : NA

12	Case No.: 018505000122AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: 018505000122AM17	RA File Number: 039404000721 AM17	Lic No/Date: 0310809127 11/11/2016	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/7/2016-ED dated 12.07.2021, allowing the following inputs; Export Item Kinder Joy Chocolate (Net wt. 620000 Kgs) 20000000 numbers Import Item Net Quantity(gm) per 100 gm of KJ Wastage% Gross Quantity (gm per 100 gm) i) Cocoa Powder 3.969 4.79 4.159 ii) Vanilla Flavour 0.075 1.59 0.076 iii) Malt Extract Powder 0.419 2.74 0.430 iv) Hazelnut Flavour 0.087 2.07 0.089 RA may take subsequent consequential action accordingly.		

TA Comments : NA

13	Case No.: 018505000145AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: 018505000145AM17	RA File Number: 039404000788 AM17	Lic No/Date: 0310809572 02/12/2016	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/7/2016-ED dated 12.07.2021, allowing the following inputs; Export Item Kinder Joy Chocolate (Net		

		wt. 620000 Kgs) 20000000 numbers Import Item Net Quantity(gm) per 100 gm of KJ Wastage% Gross Quantity (gm per 100 gm) i) Cocoa Powder 3.969 4.79 4.159 ii) Vanilla Flavour 0.075 1.59 0.076 iii) Malt Extract Powder 0.419 2.74 0.430 iv) Hazelnut Flavour 0.087 2.07 0.089 RA may take subsequent consequential action accordingly.
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TA Comments : NA

14	Case No.: 018505000144AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: 018505000144AM17	RA File Number: 039404000789 AM17	Lic No/Date: 0310809574 02/12/2016	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/7/2016-ED dated 12.07.2021, allowing the following inputs; Export Item Kinder Joy Chocolate (Net wt. 620000 Kgs) 20000000 numbers Import Item Net Quantity(gm) per 100 gm of KJ Wastage% Gross Quantity (gm per 100 gm) i) Cocoa Powder 3.969 4.79 4.159 ii) Vanilla Flavour 0.075 1.59 0.076 iii) Malt Extract Powder 0.419 2.74 0.430 iv) Hazelnut Flavour 0.087 2.07 0.089 RA may take subsequent consequential action accordingly.		

TA Comments : NA

15	Case No.: 018505000075AM18	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: 018505000075AM18	RA File Number: 252404000004 AM18	Lic No/Date: 2510004874 17/08/2017	
	Decision Remarks:		NC considered the case as per agenda and noted that the firm was issued DL on 24.12.2020 followed by a reminders on 08.04.2021 and 02.08.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.09.2021.	

TA Comments : NA

16	Case No.: 018505000164AM18	Party Name:INDIA FOOD EXPORTS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Withdrawn
	HQ File Number: 018505000164AM18	RA File Number: 532404000013 AM18	Lic No/Date: 5310019569 16/02/2018	
	Decision Remarks:	NC considered the case as per agenda and noted that RA, Cochin vide email dated 02.07.2021 has informed that the subject AA of the firm has already been redeemed. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

17	Case No.: HQRNORM REVIW00115310AM22	Party Name:DR WILLMAR SCHWABE INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM REVIW00115310AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is for review of the earlier decision of the Committee. However, the firm has provided neither RA File No. nor AA number to find out the case and to know what decision was taken earlier. The Committee therefore decided to ask the firm to furnish RA File No. of the case and AA No. for further necessary action. The case stands deferred to 09.09.2021.		

TA Comments : NA

18	Case No.: HQRNORM REVIW00133006AM22	Party Name:CHHAJED FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM REVIW00133006AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is for review of the earlier decision of the Committee. However, the firm has provided neither RA File No. nor AA number to find out the case and to know what decision was taken earlier. The Committee therefore decided to ask the firm to furnish RA File No. of the case and AA No. for further necessary action. The case stands deferred to 09.09.2021.		

TA Comments : NA

19	Case No.: 018505000138AM20	Party Name:GLAMY CANDY PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: 018505000138AM20	RA File Number: 072404000215 AM20	Lic No/Date: 0710115877 18/12/2019	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

20	Case No.: 018505000144AM20	Party Name:TECHNO ELECTROMECH PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: 018505000144AM20	RA File Number: 342404000303 AM20	Lic No/Date: 3410045758 02/01/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 01.10.2020 followed by a reminders on 16.12.2020 and 30.07.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.09.2021.		

TA Comments : NA

21	Case No.: 018505000148AM20	Party Name:R K GANAPATHI CHETTIAR	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: 018505000148AM20	RA File Number: 322404000100 AM20	Lic No/Date: 3210079330 09/01/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide F.No. E-14/3/2020-ED dated 11.05.2021, allowing the following inputs;		
		Export Item <table><tr><td>Ghee</td><td>41.000 MT</td></tr></table> Import Item		
Ghee	41.000 MT			

		Organic Butter (82.9% Fat)	48.380 MT	
		RA may take subsequent consequential action accordingly.		

TA Comments : NA

22	Case No.: 018505000159AM20	Party Name:PRAYAGH NUTRI PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: 018505000159AM20	RA File Number: 092404000515 AM20	Lic No/Date: 0910068398 21/01/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

23	Case No.: 018505000186AM20	Party Name:SENSO FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: 018505000186AM20	RA File Number: 242404000059 AM20	Lic No/Date: 2410043040 28/02/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14/15/2020-ED dated 05.07.2021, allowing the following inputs; Export Item As applied for Import Item i) Skimmed Milk Powder 8781.500 Kg ii) Instant Whole Milk Powder 27320.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

24	Case No.: 018505000206AM21	Party Name:GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: 018505000206AM21	RA File Number: 102404000006 AM21	Lic No/Date: 1010060483 11/05/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14/9/2020-ED dated 19.03.2021, allowing the following inputs; Export Item Lacivl (Bakery Premixes) 107250.000 Kg (Containing P-60 Lactic Acid 67567.50 Kgs and Yeast Cell Walls 24667.50 Kgs) Import Item i) P-60 Lactic Acid 67905.000 Kg ii) Yeast Cell Walls 24791.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

25	Case No.: 018505000227AM21	Party Name:HEALTHCAPS INDIA LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: 018505000227AM21	RA File Number: 302404000024 AM21	Lic No/Date: 3010105225 05/06/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that the firm was issued DL on 24.11.2020 followed by a reminders on 24.12.2020 and 08.07.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.09.2021.	

TA Comments : NA

26	Case No.: 018505000247AM21	Party Name: GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Deferred
	HQ File Number: 018505000247AM21	RA File Number: 102404000028 AM21	Lic No/Date: 1010060585 15/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm along with reply of DL has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

27	Case No.: 018505000264AM21	Party Name:GIRNAR FOOD AND BEVERAGES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: 018505000264AM21	RA File Number: 039404000300 AM21	Lic No/Date: 0310837670 14/08/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that the Tea Board vide email dated 09.06.2021 has informed that they have referred the matter to Licensing Department for comments on use of Tea Dust for export of blended tea. The Committee decided to send a reminder to the Tea Board to expedite the comments. The case stands deferred to 09.09.2021.	

TA Comments : NA

28

	Case No.: 018505000276AM21	Party Name: SUPERHOUSE LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Approved	
	HQ File Number: 018505000276AM21	RA File Number: 062404000035 AM21	Lic No/Date: 0610039589 21/08/2020		
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., DPIIT furnished vide OM No.P-47011/152/2020-TSW dated 20.04.2021, allowing the following inputs;			
		Export Item		Import Item	
	S.No.	Name of the Item	Quantity	Name of the Item	Quantity
	1	Horse riding body protector for adult made of content in the export product. (	2800.000 Nos.	Rubber sheet width 110 cms +/- 5%, Length 190 cms.	840.000 Sq. Mtr.

			Rubber sheet 12 mm 800 Sq. mtr.)		+/-5% thickness 12 mm +/- 10%	
		2.	Horse riding body protector for junior made of content in the export product. (Rubber sheet 12 mm 800 Sq. mtr.)	4200.000 Nos.	Rubber sheet width 110 cms +/- 5%, Length 190 cms. +/-5% thickness 12 mm +/- 10%	840.000 Sq. Mtr.
		RA may take subsequent consequential action accordingly.				

TA Comments : NA

29	Case No.: 018505000319AM21	Party Name:BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: 018505000319AM21	RA File Number: 039404000544 AM21	Lic No/Date: 0310839005 20/10/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the Tea Board vide email dated 09.06.2021 has informed that they have referred the matter to Licensing Department for comments on use of Tea Dust for export of blended tea. The Committee decided to send a reminder to the Tea Board to expedite the comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

30	Case No.: 018505000320AM21	Party Name: LUBI GEL LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Deferred
	HQ File Number: 018505000320AM21	RA File Number: 132404000048 AM21	Lic No/Date: 1310049709 21/10/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

31	Case No.: 018505000326AM21	Party Name:GOODRICH CEREALS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: 018505000326AM21	RA File Number: 332404000020 AM21	Lic No/Date: 3310030768 10/11/2020	
	Decision Remarks:		NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-	

		14011/17/2019-ED dated 08.03.2021, allowing the following inputs; Export Item Potato Flakes (3-5 MM)/Milled Potato Flakes (Bulk Density 400-700) 151807.000 Kg Import Item Dehydrated Potato Flakes 120514.000 Kg RA may take subsequent consequential action accordingly.
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TA Comments :

32	Case No.: 018505000328AM21	Party Name: SUMRAN AGRO PRIVATE LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Deferred
	HQ File Number: 018505000328AM21	RA File Number: 022404000100 AM21	Lic No/Date: 0210210214 11/11/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that the firm was issued DL on 02.08.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.09.2021.	

TA Comments : NA

33	Case No.: HQRNORM APPLY 00039040AM21	Party Name:SHAKTI APIFOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00039040AM21	RA File Number: 30AA04002397 AM21	Lic No/Date: 3011000036 15/12/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.	

TA Comments : NA

34	Case No.: HQRNORM APPLY 00045654AM21	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Deferred
	HQ File Number: HQRNORM APPLY 00045654AM21	RA File Number: 07AA04006080 AM21	Lic No/Date: 0711000128 23/12/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.	

TA Comments : NA

35	Case No.: HQRNORM APPLY 00048238AM21	Party Name:KAMALA CONSUMER CARE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00048238AM21	RA File Number: 092404000224 AM21	Lic No/Date: 0911000092 28/12/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.	

TA Comments :

36	Case No.: HQRNORM APPLY 00072153AM21	Party Name: BLUEBERRY AGRO PRODUCTS	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Deferred
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		PRIVATE LIMITED		
	HQ File Number: HQRNORM 00072153AM21	RA File Number: 03AA04020707 AM21	Lic No/Date: 0311001340 28/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the Tea Board vide email dated 09.06.2021 has informed that they have referred the matter to Licensing Department for comments on use of Tea Dust for export of blended tea. The Committee decided to send a reminder to the Tea Board to expedite the comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

37	Case No.: HQRNORM APPLY 00072232AM21	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00072232AM21	RA File Number: 318204000086 AM21	Lic No/Date: 3111000121 28/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 29.07.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.09.2021.		

TA Comments : NA

38	Case No.: HQRNORM APPLY 00072234AM21	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00072234AM21	RA File Number: 31AA04005619 AM21	Lic No/Date: 3111000122 28/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 29.07.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 09.09.2021.		

TA Comments : NA

39	Case No.: HQRNORM APPLY 00079611AM21	Party Name:MALAS FRUIT PRODUCTS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00079611AM21	RA File Number: 03AA04022310 AM21	Lic No/Date: 0311001513 09/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

40	Case No.: HQRNORM APPLY 00079612AM21	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: HQRNORM 00079612AM21	RA File Number: 03AA04022005 AM21	Lic No/Date: 0311001489 09/02/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the		

		Technical Authority, i.e., Tech.2, allowing the following inputs;					
		Export Item			Import Item		
		S.No.	Name of Item	Quantity	S.No.	Name of Item	Quantity
		1	Essentin-E (SG Capsule with net wt.1585 Mg containing Sylimarin 100 Mg, Gelatin 230.000 Mg, Glycerine USP/FCC 114.56 Mg and other RM 1140.43 Mg	1 Capsule	1.	Sylimarin	100.000 Mg
					2.	Gelatin	230.000 Mg
					3.	Glycerine USP/FCC	114.560 Mg
		2.	Urisan GR(SG with Net Wt. 1490 Mg containing D-Mannose 500 Mg, Cranberry Extract 300 Mg, Gelatin 172.82 Mg, Glycerin USP/FCC 48.21 Mg and other RM 468.97 Mg.	1 Capsule	1.	D-Mannose	500.000 Mg
					2.	Cranberry Extract	300.000 Mg
					3.	Gelatin	172.820 Mg
					4.	Glycerin USP/FCC	48.210 Mg
		RA may take subsequent consequential action accordingly.					

TA Comments : NA

41	Case No.: HQRNORM APPLY 00105558AM21	Party Name:VKC NUTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00105558AM21	RA File Number: 18AA04000151 AM21	Lic No/Date: 1811000006 17/03/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.	

TA Comments : NA

42	Case No.: HQRNORM APPLY 00131009AM22	Party Name:CENTUARY FIBRE PLATES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00131009AM22	RA File Number: 09AA04004045 AM22	Lic No/Date: 0911001138 05/07/2021	
	Decision Remarks:		NC considered the case as per agenda and decided to send the application to Technical Authority, i.e, Tech.1 for examination and comments. The case stands deferred to 09.09.2021.	

TA Comments : NA

43	Case No.: HQRNORM APPLY 00131289AM22	Party Name:OLAM AGRO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number; HQRNORM APPLY 00131289AM22	RA File Number: 05AA04034259 AM22	Lic No/Date: 0511003454 05/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments :

44	Case No.: HQRNORM APPLY 00131297AM22	Party Name:SUKASO CERACOLORS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00131297AM22	RA File Number: 09AA04002224 AM22	Lic No/Date: 0911001142 05/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.09/85 dated 29.09.2016 , allowing the following inputs; Export Item Zircomat 5 Micron /325 Mesh-Powder (Ceramic Pacifier) 1.000 Kg Import Item Zircon Sand 0.900 Kg RA may take suitable consequential action accordingly.		

TA Comments : NA

45	Case No.: HQRNORM APPLY 00132033AM22	Party Name:GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number:	RA File Number:	Lic No/Date: 1011000416	

	HQRNORM 00132033AM22	APPLY	10AA04005220 AM22	06/07/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

46	Case No.: HQRNORM APPLY 00132392AM22	Party Name: SUPERHOUSE LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Deferred
	HQ File Number: HQRNORM 00132392AM22	RA File Number: 06AA04003812 AM22	Lic No/Date: 0611000549 06/07/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 09.09.2021.	

TA Comments : NA

47	Case No.: HQRNORM APPLY 00132572AM22	Party Name: AAN CLOTHINGS LLP	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Withdrawn
	HQ File Number: HQRNORM 00132572AM22	RA File Number: 05AA04048694 AM22	Lic No/Date: 0511003493 06/07/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

TA Comments : NA

48	Case No.: HQRNORM APPLY 00133342AM22	Party Name:AMOL PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00133342AM22	RA File Number: 13AA04009958 AM22	Lic No/Date: 1311000433 07/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2. i) Whether the export item is in powder or granules form ii) Approved composition of the export item including indigenous items The case stands deferred to 09.09.2021.		

TA Comments : NA

49	Case No.: HQRNORM APPLY 00134416AM22	Party Name: VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status: Case Withdrawn
	HQ File Number: HQRNORM APPLY 00134416AM22	RA File Number: 07AA04013209 AM22	Lic No/Date: 0711001436 08/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

50	Case No.: HQRNORM APPLY 00134423AM22	Party Name:VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Withdrawn
	HQ File Number; HQRNORM APPLY 00134423AM22	RA File Number: 07AA04013240 AM22	Lic No/Date: 0711001437 08/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

51	Case No.: HQRNORM APPLY 00134870AM22	Party Name:BHAURAM JODHRAJ	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00134870AM22	RA File Number: 14AA04001127 AM22	Lic No/Date: 1411000008 09/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

52	Case No.: HQRNORM APPLY 00135393AM22	Party Name:HEMAIR SYSTEMS INDIA LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM 00135393AM22	RA File Number: 09AA04007133 AM22	Lic No/Date: 0911001191 09/07/2021	
	Decision Remarks: NC considered the case as per agenda and on the basis of the comments of Technical Authority, i.e., Tech.1 and being engineering items, decided to transfer the case to NC-1.			

TA Comments : NA

53	Case No.: HQRNORM APPLY 00135462AM22	Party Name:MALAS FRUIT PRODUCTS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00135462AM22	RA File Number: 03AA04045343 AM22	Lic No/Date: 0311005249 09/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

54	Case No.: HQRNORM APPLY 00138989AM22	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00138989AM22	RA File Number: 03AA04042188 AM22	Lic No/Date: 0311005376 14/07/2021	

	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2 i) CoA of Export items ii) CoA of Import Items from Foreign Suppliers iii) Whether any change in Chemical composition of export items vis-a-vis import items The case stands deferred to 09.09.2021.
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TA Comments : NA

55	Case No.: HQRNORM APPLY 00142338AM22	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM 00142338AM22	RA File Number: 05AA04055424 AM22	Lic No/Date: 0511003719 19/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

56	Case No.: HQRNORM APPLY 00142807AM22	Party Name:INDIA EXPORTS TODAY	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: HQRNORM 00142807AM22	RA File Number: 05AA04052299 AM22	Lic No/Date: 0511003733 20/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs; Export Item Lamp with shade - 25000.000 Numbers Import Item i) E-26 Phenolic Lamp holder half thread with shade ring (With rel. specification)- 10000.000 No. ii) E-27 Plastic Lamp holder half thread with shade ring (With rel. specification)- 3000.000 No. iii) E-26 Aluminium Lamp holder half thread with 3 way Tum Knob (With rel. specification)- 8000.000 No. iv) E-27 Plastic Lamp holder half thread with shade ring (With rel. specification)- 4000.000 No. v) UL Inline Switch (With rel. specification) - 7000.000 No. vi) European Inline Switch (With rel. specification) - 9000.000 No vii) European foot Switch 2 core ((With rel. specification) - 1000.000 No. viii) SPT2 Power Cord 2.5 Mtrs. ((With rel. specification) -8000.000 No. ix) SPT2 Power Cord 2.0 Mtrs. ((With rel. specification) -4000.000 No. x) SPT2 Power Cord 2.5 Mtrs. ((With rel. specification) -8000.000 No. xi) European Power Cord 2.5 Mtrs ((With rel. specification) -4000.000 No. xii) European Power Cord 3.5 Mtr.((With rel. specification) - 1000.000 No. RA may take subsequent consequential action accordingly.		

TA Comments : NA

57	Case No.: HQRNORM APPLY 00145065AM22	Party Name:MUQEEM & BROTHERS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00145065AM22	RA File Number: 05AA04053587 AM22	Lic No/Date: 0511003776 22/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. i) Net Weight of each export and import item and their net content in export. ii) Specific name of plastic in import item No.2 and their size. iii) Manufacturing process justifying wastage claimed. The case stands deferred to 09.09.2021.		

TA Comments : NA

58	Case No.: HQRNORM APPLY 00145666AM22	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
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	HQ File Number: HQRNORM 00145666AM22	RA File Number: 24AA04007953 AM22	Lic No/Date: 2411000696 23/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm on the basis of the comments of Technical Authority, i.e., MoFPI furnished vide OM No. E-14011/19/2016-ED dated 19.03.2021, allowing the following inputs; Export Item Corriander Ground Split/ETOTreated - 99.00 MT Import Item Corriander Whole - 99.495 MT RA may take suitable consequential action accordingly.		

TA Comments : NA

59	Case No.: HQRNORM APPLY 00145966AM22	Party Name:GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00145966AM22	RA File Number: 10AA04006357 AM22	Lic No/Date: 3211001309 23/07/2021	
	Decision Remarks: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.			

TA Comments : NA

60	Case No.: HQRNORM APPLY 00146210AM22	Party Name:DR WILLMAR SCHWABE INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: HQRNORM 00146210AM22	RA File Number: 05AA04056195 AM22	Lic No/Date: 0511003795 24/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing the following inputs; Export Item Unarzneiliche Globuli (Non Medicated) - 40560.000 Kg Import Item i) Beet Sugar - 42993.600 Kg ii) Paper Bag - Net to Net RA may take subsequent consequential action accordingly.		

TA Comments : NA

61	Case No.: HQRNORM APPLY 00147511AM22	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved
	HQ File Number: HQRNORM 00147511AM22	RA File Number: 24AA04008365 AM22	Lic No/Date: 2411000708 26/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm on the basis of the comments of Technical Authority, i.e., MoFPI furnished vide OM No. E-14011/19/2016-ED dated 19.03.2021, allowing the following inputs; Export Item Corriander Ground Split/ETOTreated - 180.00 MT Import Item Corriander Whole - 180.900 MT RA may take suitable consequential action accordingly.		

TA Comments : NA

62	Case No.: HQRNORM APPLY 00148162AM22	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY	RA File Number: 24AA04008358 AM22	Lic No/Date: 2411000715 27/07/2021	

	00148162AM22			
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

63	Case No.: HQRNORM APPLY 00149823AM22	Party Name:CENTUARY FIBRE PLATES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00149823AM22	RA File Number: 09AA04008809 AM22	Lic No/Date: 0911001284 29/07/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to forward the application to Technical Authority, i.e., Tech.1 for examination and comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

64	Case No.: HQRNORM APPLY 00149926AM22	Party Name:GCOOP INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00149926AM22	RA File Number: 04AA04013629 AM22	Lic No/Date: 0411001212 29/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.09.2021.		

TA Comments : NA

65

	Case No.: HQRNORM APPLY 00150329AM22	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 3 12/08/2021	Status:Case Approved		
	HQ File Number: HQRNORM 00150329AM22	RA File Number: 05AA04061453 AM22	Lic No/Date: 0511003898 29/07/2021			
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments given by Technical Authority, i.e., Tec.1 allowing the following inputs;				
		Export Item			Import Item	
		S.No.	Name of Item	Quantity (in Nos)	Name of Item	Quantity (in Nos.)
1.	Corozo button 14 L Corozo button made of Corozzo	132919	Corozo button blanks 14 L Corozoo blank made of Corozzo	134248		

			material of size 14 lined		material of size 14 lined	
		2.	Corozo button 18 L Corozo button made of Corozzo material of size 18 lined	4915909	Corozo button blanks 18 L Corozoo blank made of Corozzo material of size 18 lined	4965068
		3.	Corozo button 20 L Corozo button made of Corozzo material of size 20 lined	1897033	Corozo button blanks 20 L Corozoo blank made of Corozzo material of size 20 lined	1916003
		4.	Corozo button 22 L Corozo button made of Corozzo material of size 22 lined	1457871	Corozo button blanks 22 L Corozoo blank made of Corozzo material of size 22 lined	1472449
		5.	Corozo button 24 L Corozo button made of Corozzo material of size 24 lined	3866411	Corozo button blanks 24 L Corozoo blank made of Corozzo material of size 24 lined	3905075
		6.	Corozo	3385766	Corozo	3419623

			button 28 L Corozo button made of Corozzo material of size 28lined		button blanks 28 L Corozoo blank made of Corozzo material of size 28 lined	
		7.	Corozo button 30 L Corozo button made of Corozzo material of size 30 lined	150215	Corozo button blanks 30 L Corozoo blank made of Corozzo material of size 30 lined	151717
		8.	Corozo button 32 L Corozo button made of Corozzo material of size 32 lined	1647847	Corozo button blanks 32 L Corozoo blank made of Corozzo material of size 32 lined	1664325
		9.	Corozo button 36 L Corozo button made of Corozzo material of size 36 lined	709091	Corozo button blanks 36 L Corozoo blank made of Corozzo material of size 36 lined	716181
		10	Corozo button 40 L Corozo button made of Corozzo material of	208493	Corozo button blanks 40 L Corozoo blank made of Corozzo material of	210577

		size lined	40		size 40 lined	
RA may take suitable consequential action accordingly.						

TA Comments : NA

Minutes of Manual Agenda of M.No.NC/6/MEET/Jul/202122/3

Case No. M-51 Party Name:M/s. Meet No/Date: 03/85- **Status: Deferred**
Herbal Isolates Private ALC3/2021 12.08.2021
Limited

M-51 HQ File : RLA File : Lic.No/Ecom No. Defer Date:
01/85/050/00055/AM20/ 10/24/040/00024/ 1010060214 dated 09.09.2021
DES.VI AM20 28.06.2019

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper.

Decision: NC considered the case as per agenda and heard the representatives of the firm who appeared for PH through VC and explained the manufacturing process of production of export item i.e, Dehydrated Green Pepper by using import item Green Pepper and wastage generated at different stages. The Committee requested the firm to submit in writing the explanation given along with all literature and supporting documents for examination by the Technical Authority, i.e, MoFPI.

The case stands deferred to 09.09.2021.

Case No. M-52 Party Name:M/s. Meet No/Date: 03/85- **Status: Deferred**
Herbal Isolates Private ALC3/2021 12.08.2021
Limited

M-52

HQ File : RLA File : Lic.No/Ecom No. Defer Date:
01/85/050/00282/AM19/ 1010059794 09.09.2021

DES.VI

10/24/040/00029/
AM20

dated 16.08.2017

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059794 dated 16.08.2017 for export of Dehydrated Green Pepper against import of Green Pepper.

Decision: NC considered the case as per agenda and heard the representatives of the firm who appeared for PH through VC and explained the manufacturing process of production of export item i.e, Dehydrated Green Pepper by using import item Green Pepper and wastage generated at different stages. The Committee requested the firm to submit in writing the explanation given along with all literature and supporting documents for examination by the Technical Authority, i.e, MoFPI.

The case stands deferred to 09.09.2021.

Case No. M-53Party Name:M/s.
Herbal Isolates Private
LimitedMeet No/Date: 03/85-
ALC3/2021 12.08.2021**Status: Deferred**

M-53

HQ File :
01/85/050/00283/AM19/
DES.VIRLA File :
10/24/040/00021/
AM18Lic.No/Ecom No.
1010059785
dated 12.07.2017Defer Date:
09.09.2021

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059785 dated 12.07.2017 for export of Dehydrated Green Pepper against import of Green Pepper.

Decision: NC considered the case as per agenda and heard the representatives of the firm who appeared for PH through VC and explained the manufacturing process of production of export item i.e, Dehydrated Green Pepper by using import item Green Pepper and wastage generated at different stages. The Committee requested the firm to submit in writing the explanation given along with all literature and supporting documents for examination by the Technical Authority, i.e, MoFPI.

The case stands deferred to 09.09.2021.

M-54 **Case No. M-54** Party Name:M/s. Meet No/Date: 03/85-ALC3/2021 **Status:**
 Drytech Processes (i) 12.08.2021 **Deferred**
 Pvt. Ltd.

HQ File : RLA File : Allication NO./AA No. Defer
 01/85/171/00001/AM22/ ARNADVCPAPPLY01688165AM21 Date:
 DES.VI 03/AA/040/00173/AM22 09.09.2021

Subject: Enhancement of import of RBD Palmolein and Acid Casein for export of vegetable Fat base powder with different % of Palm Fat in respect of application submitted by M/s. Drytech Processes (I) Pvt. vide Ecom No. ARNADVCPAPPLY01688165AM21 and RA File No. 03/AA/040/00173/AM22.

Decision: NC considered the case as per agenda and noted that ad-hoc norms under Para 4.06 of HBP on the above mentioned application of the firm was fixed in M.No. 02/85 dated 17.06.2021 on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No. 4(18)/2014-DGFT dated 11.05.2021 and import quantity restricted to 1000 MT. The firm vide email dated 29.07.2021 submitted application along with statement and SB showing export made more than 50% and requested for further enhancement of import and export quantity. Keeping the urgent requirement of the firm in view the case was processed on file and with the approval of the competent authority, the import and export quantity are enhanced further and conveyed to the firm and RA for issuance of license. The matter was placed before the Norms Committee for ex-post facto approval. The Committee with due deliberation acceded to the proposal for further enhancement of import and export quantity. Accordingly, the export/import items as approved are given below;

Export Item

1	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	1870.000 MT
2	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	802.000 MT
3	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	802.000 MT
4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	802.000 MT

Import Item

1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1148.000 MT
2	Acid Casein	86.000 MT

Other terms and conditions as mentioned in minutes of M.No. 02/85 dated 17.06.2021 remain same.

RA may take subsequent consequential action accordingly.